

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3141
(TO BE ANSWERED ON 14.03.2018)

INVESTIGATION OF CASES RELATED TO COAL BLOCK ALLOCATION

†3141. SHRI RAMESH CHANDER KAUSHIK:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has also taken the Prime Minister's Office (PMO) in its ambit of investigation regarding the cases of coal block allocation;
- (b) if so, the details thereof;
- (c) whether the Government has fixed the accountability in this regard; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d): Yes Madam,

In 20 cases , CBI has obtained files from PMO pertaining to approval of allocation of Coal Block by the then Prime Minister who acted in the capacity of Minister of Coal. CBI has examined officers of PMO in this regard who has dealt the files of allocations of coal blocks. However, CBI has not filed any charge sheet against the officers of PMO in the court and also not referred any matter to Govt. for taking action, so far.

As per the provisions of Delhi Special Establishment (DSPE) Act, 1964, the superintendence over Central Bureau of Investigation (CBI) in respect of investigation of Prevention of Corruption (PC) Act case vests with the Central Vigilance Commission (CVC).
